

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF DHANASHRI TOOLING SYSTEMS
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DHANASHRI TOOLING SYSTEMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/12/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28930MH2005PTC158239
5.	Address of the registered office and principal office (if any) of corporate debtor	Rn-31, Veer Savarkar Colony, Bajaj Nagar, Waluj, Aurangabad, MH-431136
6.	Date of closure of Insolvency Resolution Process	NOT APPLICABLE (AS Liquidation intimated during CIRP Process)
7.	Liquidation commencement date of corporate debtor	Order Dated 22/03/2021 (Received on 31/03/2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Pramod Dattaram Rasam RegNo : IBBI/IPA-001/P-00722/2017-18/11259
9.	Address and e-mail of the liquidator, as registered with the Board	Pramod Dattaram Rasam Room No 5, Shri Niwas Chawl, J B Nagar, Andheri East, Mumbai-400059 Email: pdrasam@gmail.com Mobile No 9820024763
10.	Address and e-mail to be used for correspondence with the liquidator	Room No 5, Shri Niwas Chawl, J B Nagar, Andheri East, Mumbai-400059 Email: pdrirp02@gmail.com
11.	Last date for submission of claims	30/04/2021

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the DHANASHRI TOOLING SYSTEMS PRIVATE LIMITED on 22/03/2021. The Commencement date is 31st March, 2021 i.e. receipt of Order. The stakeholders of DHANASHRI TOOLING SYSTEMS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 30th April, 2021, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :



Date and place:

:31.03.2021
Mumbai